

**LIST OF CREDITORS  
OF**

**SWASTIK FRUITS PRODUCTS LTD(UNDER CIRP)**

(Under Section 21 of IBC, 2016 read with Regulation 13 of IBBI(CIRP) Regulations, 2016)

Company Petition No. - CP No IB-871(ND)/2019; Order dated 6<sup>th</sup> September 2019

Adjudicating Authority – The Hon'ble National Company Law Tribunal, New Delhi, Bench – III

Pursuant to the Public Announcement made in newspapers Financial Express and Jansatta (Delhi and NCR) and in Times of India and AJ (Jharkhand) on 8<sup>th</sup> September 2019, claims were received from the creditors of the corporate debtor Swastik Fruits Products Ltd.(under CIRP) based on which the List of Creditors have been prepared.

Further the voting rights of the COC have been amended pursuant to receipt of the arbitration award dated 20.02.2018 in *Re: SREI Equipment Finance Ltd. vs. Swastik Fruits Products Ltd. & Ors.* on 14<sup>th</sup> February, 2020 and confirmation of the revised claim amount from SREI Equipment Finance Ltd. on 24<sup>th</sup> February, 2020. The status of the claims is mentioned below.

The Creditors can view their claims at my office, the undersigned, during office hours from 10:30 AM to 4:30 PM except on Sundays.

**List of Financial Creditors:**

S.No.	Name of COC Member/ Financial Creditor	Amount of Claimed submitted by Financial Creditors	Claim Date	Amount of Claim admitted	Percentage of Claim of each COC Member	Voting Rights in COC (%)
1	International Asset Reconstruction Company Private Ltd	183914740.62	6-Sep-19	183914740.62	98.42	98.42
2	SREI Equipment Finance Ltd	2956198	6-Sep-19	2956198	1.58	1.58
	<b>TOTAL</b>	<b>186870938.62</b>		<b>186870938.62</b>	<b>100</b>	<b>100</b>

**\*\*Note:** The above mentioned claim has been admitted based on the Balance Sheets of M/s Swastik Fruits Products Ltd available on the MCA website and as provided by the Directors of the Corporate Debtor and the arbitration award dated 20.02.2018 in *Re: SREI Equipment Finance Ltd. vs. Swastik Fruits Products Ltd. & Ors.*

**List of Operational Creditors:**

S. No.	Name of OPERATIONAL Creditor	Amount of Claimed submitted Creditors	Claim Date	Amount of Claim admitted	Date of Receipt of Claim
1	EPFO, Regional Office Jharkhand	77550	6-Sep-19	77550	30-Oct-19
2	Electrical Superintending Engineer Electric Supply Circle on behalf of JBVNL Ranchi	3503488	6-Sep-19	3503488	23-Dec-19
	RIADA, Ranchi	371981	6-Sep-19	371981	6-Dec-19
	<b>TOTAL</b>	<b>3953019</b>		<b>3953019</b>	



\* Regarding EPF CLaim- the RP had received a Letter from the Regional PF Commissioner (C & R), Office of the Recovery Officer, EPFO, Regional Office Jharkhand, that their dues in respect of Swastik Fruits Products Ltd are of Rs 4,555, though their claim was not received in the relevant Form. The RP had thereafter sent them a letter that being an operational creditor, they were supposed to submit their proof of claim in the prescribed Form B under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. Subsequently, a claim has been received from them in the prescribed Form B on 30<sup>th</sup> October 2019 for an amount of Rs 77,550/-, for which she had written to them that she had some queries which were needed to be clarified/further supporting documents were needed. The claim amounting to Rs. 77,550/- have been admitted in entirety pursuant to receipt of supporting documents clarifying the queries.

This is subject to amendment/ modification/ deletion as applicable from time to time under respective sections/ provisions of IBC, 2016 and the regulations made thereunder as per the directions of Hon'ble Adjudicating Authority, New Delhi, Bench-III.

It is pertinent to mention that a claim amounting to Rs. 2,42,000/- have been submitted by Mr. Kundan Kumar, Proprietor of K K & Shivaay Enterprises, Patna on 18<sup>th</sup> February, 2020 i.e. on 166<sup>th</sup> day from Insolvency Commencement Date. However, the said claim was not submitted in the prescribed Form B under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, being an Operational Creditor. It has been duly informed to them to submit claim in the prescribed Form B on the same day, which is still pending to be received.

Place: New Delhi

Date: 24<sup>th</sup> February, 2020



**POOJA BAHRY**

**RESOLUTION PROFESSIONAL**

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